

1/2008/Import Safety/FSSAI
Food Safety and Standards Authority of India
Ministry of Health & Family Welfare, Govt. of India
FDA Bhavan, Kotla Road,
New Delhi -110002

Dated: 20th May, 2011

Subject: Ad-hoc Guidelines related to Imported Food Clearance Process by FSSAI's Authorized Officers- Reg.

The undersigned is directed to refer the above mentioned subject and to convey herewith the following instructions for compliance till further orders.

1. The exemption provided in PFA, 1954 regarding declaration of best before date of consumption, is applicable only in case of wines (generally containing alcohol between 11-16% V/V), Liquors (generally containing alcohol 42.8% V/V) and other alcoholic beverages (containing 10% or more alcohol by volume), wherein the quantity of alcohol itself acts as preservative. However, the above exemption will not be applicable in case of wines labelled as Non-alcoholic/De-alcoholised wine and declaration of best before date for consumption shall be applicable in such circumstances.
2. Clearance of Imported alcoholic beverages may be considered as per usual procedure subject to the condition that minor labelling defects viz. Name and address of importer, Veg./Non-Veg. Symbols and Best before/Expiry date, may be rectified in the custom's warehouse under supervision of customs department and the custom department shall ensure the labelling requirements prior to release of such consignments. This relaxation will be applicable for two months from date of issue of this letter or notification of FSSAI's Rules/Regulations, whichever is earlier.

This issues with the approval of CEO, FSSAI.

Adesh
20/5/11

(Adesh Mohan)

Senior Inspecting Officer (F&VP)

Ph. 011-23237433

To
All FSSAI's Authorized Officers

Copy to:

1. PS to CEO, FSSAI
2. Dir (M), FSSAI
3. ADG(PFA), FSSAI